

**GOVERNMENT OF INDIA  
MINISTRY OF COAL**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1533  
TO BE ANSWERED ON 27.11.2019**

**Dispute in Coal Sector**

**1533. SHRI MANNE SRINIVAS REDDY:**

Will the Minister of COAL be pleased to state:

- (a) the details of disputes in the coal sector and the manner in which Ministry is trying to resolve them;
- (b) whether it is true that the Ministry has decided not to constitute any independent body to resolve these disputes; and
- (c) if so, the reasons therefor?

**ANSWER**

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES  
(SHRI PRALHAD JOSHI)**

(a) Disputes in the coal sector range from grievances of coal-consumer to employees of coal companies, disputes between coal companies with tax authorities, industrial relations related, land acquisition related, and others not limited to these. These disputes are resolved as per the relevant statute and/or the terms of agreement/Memorandum of Understanding entered between concerned stakeholders.

Further, a mechanism, namely Administrative Mechanism for Resolution of CPSEs Disputes (AMRCD), has been created by Department of Public Enterprises on 22<sup>nd</sup> May 2018 for resolution of any dispute or difference relating to the interpretation and application of the provisions of commercial contract(s) between Central Public Sector Enterprises (CPSEs)/ Port Trusts inter-se and also between CPSEs and Government Departments/Organizations (excluding disputes concerning Railways, Income Tax, Customs & Excise Departments).

(b&c) There is no proposal in the Ministry to constitute any independent body to resolve these disputes.

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